

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 112(ND)/2012

IN THE MATTER OF:

Rupak Gupta & Anr.

.....Petitioners

v.

M/s. Banaras House Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 397/398

Order delivered on 05.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan


Hon'ble Member (T)

For the Petitioner(s) : Mr. Yajur Mittal & Ms. Sanjana Sharma, Advocates

For the Respondent(s) : Mr. L.K. Bhushan & Mr. Anirudh Arunkumar, Advocates for
Respondent Nos. 4(a) to 4(f)
Mr. Abhimanyu Bhandari, Advocate

ORDER

On account of paucity of time, matter is adjourned to 07.09.2017.



(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT



(DEEPA KRISHAN)
(MEMBER TECHNICAL)

05.09.2017

Vineet